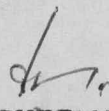
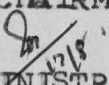


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O-A-285/94
(A)

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	17.8.94	<p>Petitioner's counsel Shri J. Sengupta agrees with the respondent's counsel Shri Ashok Mishra that the relief claimed in the petition has been granted to the petitioner by cancelling his transfer to Baliapal and that the application is not pressed. The same is dismissed as not pressed.</p> <p style="text-align: center;">  VICE-CHAIRMAN  MEMBER (ADMINISTRATIVE) </p>	<p>Notice has been sent to all Respondents by P. on 16.8.94. Mr. Ashok Mishra, Sr. S. C. has entered his appearance for Respondent side.</p> <p>Courts not held after 17.8.94 for adjournment & hearing.</p> <p>Ach. 16/8/94</p> <p>Bench.</p> <p>A copy of order dt. 17.8.94 may be given to both the counsels.</p> <p>Ach. 31/8/94</p> <p>Unk 31.8.94 S.O (3)</p> <p>Received copy of order dt. - 17.8.94 on behalf of Mr. Ashok Mishra S.O Ashok Mishra AK 31/8/94</p>